

Parliament Session Wrap

Monsoon Session: July 20, 2023 – August 11, 2023

Government Bills passed by Parliament during the Monsoon session

Short Title	Key Objectives
*The Government of National Capital Territory of Delhi (Amendment) Bill, 2023	Expands the discretionary powers of the Lieutenant-Governor, and establishes the National Capital Civil Services Authority to recommend appointments and transfers.
*The Registration of Births and Deaths (Amendment) Bill, 2023	Creates national and state level births and deaths database, requires linking of children's Aadhaar to parents, and makes birth certificates a requirement for various purposes including admission to educational institutions and voter lists.
*The Digital Personal Data Protection Bill, 2023	Provides for personal data protection and privacy of individuals, regulates cross border data transfer, and provides several exemptions for personal data processing by State.
*The Anusandhan National Research Foundation Bill, 2023	Creates the National Research Foundation to provide funding for research and innovation in STEM, health and agriculture fields.
*The Indian Institutes of Management (Amendment) Bill, 2023	Designates the President of India as Visitor of every IIM, requires government approval to appoint IIM Directors, and empowers it to remove the Director and the Board.
The Jan Vishwas (Amendment of Provisions) Bill, 2022	Decriminalises certain offences, rationalises penalties, and removes certain offences across various laws to improve ease of doing business.
The Forest (Conservation) Amendment Bill, 2023	Adds and exempts certain types of land from the purview of the Act. Expands the list of activities permitted to be carried out on forest land.
*The Mines and Minerals (Development and Regulation) Amendment Bill, 2023	Introduces exploration licences, and delists some minerals from the list of atomic minerals, and creates a new category for strategic minerals.
*The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023	Introduces a composite license for granting rights for exploration and production, mandates competitive bidding and restricts mining of atomic minerals to the government.
The Biological Diversity (Amendment) Bill, 2021	Simplifies compliance requirements for domestic companies using biological resources, and exempts certain practitioners and activities from benefit sharing requirements.
The Mediation Bill, 2021	Provides for pre-litigation mediation, sets up the Mediation Council of India, and lists disputes not fit for mediation.
The Multi-State Co-operative Societies (Amendment) Bill, 2022	Establishes the Co-operative Election Authority to conduct and supervise elections to the boards of multi-state co-operative societies.
*The Cinematograph (Amendment) Bill, 2023	Provides for measures to check film piracy, and amends age-based categories for film certification.
*The National Dental Commission Bill, 2023	Repeals the Dentists Act, 1948 to constitute the National Dental Commission, the Dental Advisory Council and three autonomous boards for regulating dental education and profession.
*The National Nursing and Midwifery Commission Bill, 2023	Provides for the regulation and maintenance of standards of education and services for nursing and midwifery professionals.
*The Pharmacy (Amendment) Bill, 2023	Provides a mechanism for pharmacists registered under, or possessing qualifications as per the Jammu and Kashmir Pharmacy Act, 2011 to be registered under the Pharmacy Act, 1948.
The Inter-Services Organisations (Command, Control and Discipline) Bill, 2023	Empowers Commander-in-Chief or Officer-in-Command of Inter-services Organisations to exercise disciplinary or administrative control over service personnel under their command irrespective of service.

Short Title	Key Objectives
*The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023	Includes Mahra and Mahara communities as synonyms of Mahar, Mehra, and Mehar in the list of Scheduled Castes of Chhattisgarh.
The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022	Revises the list of scheduled tribes in its application to Himachal Pradesh.
The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022	Revises the list of scheduled tribes in its application to Chhattisgarh.
The Coastal Aquaculture Authority (Amendment) Bill, 2023	Expands the scope of coastal aquaculture to include allied activities such as hatcheries and nucleus breeding centres.
#The Integrated Goods and Services Tax (Amendment) Bill, 2023	Provides that a supplier of online money gaming, not located in India, will be liable to pay IGST.
#The Central Goods and Services Tax (Amendment) Bill, 2023	Provides that suppliers of online money gaming, betting, horse racing, and casinos will be liable to pay CGST.

Note: * Bill was introduced in this session; # Passed as money Bill by Lok Sabha.
Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills introduced during the Monsoon Session and pending

LOK SABHA			
Short Title	Key Objectives	Introduced on	Status
The Jammu and Kashmir Reservation (Amendment) Bill, 2023	Changes the nomenclature of 'weak and under-privileged classes' to 'Other Backward Classes'.	26 July 2023	Pending
The Jammu and Kashmir Reorganisation (Amendment) Bill, 2023	Increases the number of seats in the Jammu and Kashmir Legislative Assembly from 83 to 90, reserves seven seats for SCs and nine seats for STs, and provides for nominated seats for Kashmiri migrants and displaced persons.	26 July 2023	Pending
The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023	Includes Valmiki community as a synonym of Chura, Bhangi, Balmiki, and Mehtar in the list of Scheduled Castes of Jammu and Kashmir.	26 July 2023	Pending
The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023	Adds Gadda Brahmin, Koli, Paddari Tribe, and Pahari Ethnic Group to the list of Scheduled Tribes in Jammu and Kashmir.	26 July 2023	Pending
The Bharatiya Nyaya Sanhita, 2023	Replaces the Indian Penal Code, 1860.	11 August 2023	Referred to Standing Committee on 11 August 2023
The Bharatiya Nagarik Suraksha Sanhita, 2023	Replaces the Code of Criminal Procedure, 1973.	11 August 2023	Referred to Standing Committee on 11 August 2023
The Bharatiya Sakshya Bill, 2023	Replaces the Evidence Act, 1872.	11 August 2023	Referred to Standing Committee on 11 August 2023
RAJYA SABHA			
Short Title	Key Objectives	Introduced on	Status
The Chief Election Commissioner and Other Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023	Provides for a selection committee to appoint Chief Election Commissioner and Election Commissioners.	10 August 2023	Pending
The Advocates (Amendment) Bill, 2023	Repeals certain sections related to touts under the Legal Practitioners Act, 1879, and brings them under the ambit of Advocates Act, 1961.	1 August 2023	Pending
The Press and Registration of Periodicals (Amendment) Bill, 2023	Repeals the Press and Registration of Books Act, 1867, provides for registration of newspapers, periodicals and books including foreign periodicals, provides for appointment of Press Registrar General.	1 August 2023	Pending

LOK SABHA			
Short Title	Key Objectives	Introduced on	Status
The Post Office Bill, 2023	Repeals the India Post Office Act, 1898, provides for matters related to the functioning of the Post Office, and undertaking of the central government.	10 August 2023	Pending

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills passed by Lok Sabha and pending in Rajya Sabha

Short Title	Introduced on	Status
The Repealing and Amending Bill, 2022	19 Dec 2022	Passed by Lok Sabha on 27 July 2023
The Inter-State River Water Disputes (Amendment) Bill, 2019	25 Jul 2019	Passed by Lok Sabha on 31 Jul 2019

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills introduced in earlier sessions and pending in both Houses

INTRODUCED IN LOK SABHA		
Short Title	Introduced on	Status
The Electricity (Amendment) Bill, 2022	8 Aug 2022	Referred to Standing Committee on 8 Aug 2022
The Prohibition of Child Marriage (Amendment) Bill, 2021	21 Dec 2021	Referred to Standing Committee on 21 Dec 2021
The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019	11 Dec 2019	Standing Committee Report on 29 Jan 2021
INTRODUCED IN RAJYA SABHA		
Short Title	Introduced on	Status
The Pesticides Management Bill, 2020	23 Mar 2020	Standing Committee Report on 21 Dec 2021
The Registration of Marriage of Non-Resident Indian Bill, 2019	11 Feb 2019	Standing Committee Report on 13 Mar 2020
The Constitution (125th Amendment) Bill, 2019	6 Feb 2019	Standing Committee Report on 5 Mar 2020
The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019	9 Jan 2019	Not referred to Standing Committee
The Waqf Properties (Eviction of Unauthorised Occupants) Bill, 2014	18 Feb 2014	Standing Committee Report on 12 Aug 2015
The Assam Legislative Council Bill, 2013	10 Dec 2013	Standing Committee Report on 17 Feb 2014
The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Bill, 2013	10 Dec 2013	Not referred to Standing Committee
The Delhi Rent (Repeal) Bill, 2013	29 Aug 2013	Not referred to Standing Committee
The Registration (Amendment) Bill, 2013	8 Aug 2013	Standing Committee Report on 8 May 2015
The Rajasthan Legislative Council Bill, 2013	6 Aug 2013	Standing Committee Report on 9 Dec 2013
The Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill, 2013	22 Apr 2013	Standing Committee Report on 7 Feb 2014
The Building and Other Construction Workers Related Laws (Amendment) Bill, 2013	18 Mar 2013	Standing Committee Report on 15 Mar 2014
The Tamil Nadu Legislative Council (Repeal) Bill, 2012	4 May 2012	Not referred to Standing Committee
The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill, 2011	18 Aug 2011	Standing Committee Report on 20 Dec 2011
The Mines (Amendment) Bill, 2011	23 Mar 2011	Standing Committee Report on 20 Dec 2011
The Telecom Regulatory Authority of India (Amendment) Bill, 2008	15 Dec 2008	Standing Committee Report on 16 Feb 2009
The Indian Medicine and Homoeopathy Pharmacy Bill, 2005	12 Aug 2005	Standing Committee Report on 28 Jul 2006
The Seeds Bill, 2004	9 Dec 2004	Standing Committee Report on 28 Nov 2006
The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001	30 Jul 2001	Standing Committee Report on 9 Dec 2003
The Delhi Rent (Amendment) Bill, 1997	28 Jul 1997	Standing Committee Report on 21 Dec 2000
The Constitution (79th Amendment) Bill, 1992	22 Dec 1992	Standing Committee Report on 22 Mar 1995

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills withdrawn

Short Title	Introduction	Withdrawal
The DNA Technology (Use and Application) Regulation Bill, 2019	Introduced on 8 July 2019 Lok Sabha	Withdrawn on 24 July 2023
The Cinematograph (Amendment) Bill, 2019	Introduced on 12 Feb 2019 Lok Sabha	Withdrawn on 20 July 2023

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Status of Government Bills

Bills pending before session	37
Bills introduced during the session	25
Bills passed during the session	23
Bills withdrawn during the session	2
Bills pending at the end of the session	37

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